

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 2 MAR 1994

APPLICATION NO(s) 492 of 1993.

APPLICANTS:

Balaji Singh
TO.

RESPONDENTS:

v/s. Chairman & Ex-Officio Secretary, M/o.Rlys,
Rail Bhavan, N Delhi & Others.

1. Sri.M.Raghavendra Achar,
Advocate, No.1074 & 1075,
4th Cross, Banashankari 1st Stage,
Mysore Bank Colony, Opp:Raghavendra
Bursing Home, Bangalore-50.
2. The Divisional Personnal Officer,
Southern Railway, Bangalore Division,
Bangalore.
3. Sri.A.N.Venugopala Gowda,
Advocate, No.8/2,Upstairs,
R.V.Road, Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 23-02-1994.

Issued
2/3/94

o/c

Sc. Shanthay
for DEPUTY REGISTRAR 2/3
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.492/93

WEDNESDAY THIS THE TWENTY THIRD DAY OF FEB., 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T. V. RAMANAN

Member(A)

Balaji Singh,
S/o Chandana Singh,
Major, Working as Guard 'A'
(Special), Southern Railways,
Bangalore

Applicant

(By Advocate Shri M.R. Achar)

v.

1. The Chairman,
Ex-officio Secretary,
Ministry of Railways,
Rail Bhavan,
New Delhi
2. The Divisional Railway Manager,
Bangalore Division,
Bangalore
3. The Divisional Personnel Officer,
Bangalore Division,
Bangalore

Respondents

(By Shri A.N. Venugopal)
learned Standing Counsel for Railways

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

Heard.

Admit.

Having heard Shri M.R. Achar for the
applicant and the learned Standing Counsel for



the Railways Shri A.N. Venugopal, we find that by subsequent action, the Railway Administration has found it possible to redress the grievance of the applicant who was complaining of a higher pay drawn by a Shri Janardhana Muddli, an alleged junior. The Railway Administration has found that Shri Muddli, although junior, had been given the higher pay scale by mistake and, therefore, ordered the re-fixation of pay of Shri Muddli in the appropriate scale which would in turn bring his pay below to what the applicant was drawing. The applicant wanted only that relief. Now that the same is granted, there is no point in persisting with this application. However, Shri Achar says that there are two more persons viz. Thimmaiah and Govindan who were juniors to the applicant and Shri Muddli as well, ^{who} but were still drawing higher pay. That is not an issue to which our attention is drawn and asked to decide in this application. The same forms a separate set of grievance. It is, therefore, upto the applicant to take up the matter with the Administration, if desired. With this observation, we dispose off this application finally with no order as to costs.

Se Se Shyam Sundar
Sd- Sd-

(T.V. RAMANAN)
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN